IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 115

CP (IB) No. 51/Chd/Pb/2023

IN THE MATTER OF:
Bank of Maharashtra through Nitin Narang ... **Petitioner**

Versus

Geeti Jain ... **Respondent**

Under Section: 95, IBC 2016

Order delivered on 09.07.2024

CORAM:
SHRI. UMESH KUMAR SHUKLA, HON'BLE MEMBER (T)
SHRI. HARNAM SINGH THAKUR, HON'BLE MEMBER (J)

PRESENT:
For the Petitioner : Mr. Viren Sharma, Advocate.

For the Respondent : Mr. Ajay Singh, Advocate.

ORDER

Reply/objections stated to be e-filed. Let the hard copy of the same be filed during the course of the day with a copy in advance to the counsel opposite It is stated by the learned counsel for the petitioner that he does not want to file any response to the objections filed by the personal guarantor. He has initiated the arguments. The legal issue, which came before this Bench is whether the service of the joint notice under Section 13(2) as SARFAESI Act upon the personal guarantor with the main borrower amounts to invocation of personal guarantee. List on 12.08.2024.

Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)

July 09, 2024
Mukta